

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

119. IA/1378/2024 C.P. (IB)/1078(MB)2022

IN THE MATTER OF

SHANTI AGRO FOODS PRIVATE LIMITED

... Petitioner

Vs

Fortune First International Trading & Services LLP

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 09.05.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

For the Respondent:

ORDER

In view of the absence of the Ld. Counsel for the Applicant, adjourned to **17.05.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

224. IA/2977/2023; IA/5608/2023; C.P. (IB)/1078(MB)2022

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Adjourned to **17.05.2024.**

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/